29.09.2021 Sl. No.7 (PP) IN THE HIGH COURT AT CALCUTTA CONSTITUTIONAL WRIT JURISDICTION APPELLATE SIDE (Via Video Conference)

WPA 13027 of 2021

Pallabi Chakraborty Vs. The State of West Bengal & Ors.

Ms. Joveria Sabbah, Ms. Mobina Ali

Ms. Sutapa Sanyal, Ms. Susnita Sahafor the petitioner.

....for the State.

In the order dated 6th September, 2021, the name of one of the advocates representing the State shall be read as Susnita Saha instead of Susmita Saha. Let this correction be incorporated in the order dated 6th September, 2021.

The writ petition was filed alleging that in the on line application form to be filled in for the examination for recruitment to the post of Sub-Inspector/Sub-Inspectress (Unarmed Branch) and Sergeant in Kolkata Police for the year 2021, there was no column for allowing a transgender to apply The matter was adjourned on 6th September, for. 2021 to enable the State respondents to apprise this Court about their stand apropos the transgender issue in the application form. With the apt intervention on the part of the advocate representing the State, the Government of West Bengal has taken a decision to allow the transgender person to appear in the examination for recruitment to the post of Sub-Inspector/Lady Sub-Inspector (unarmed branch). The decision so taken by the State Government on 14th September, 2021 was duly communicated to the advocate representing the State. A copy of such decision dated 14th September, 2021 signed by the Additional Secretary to the Government of West Bengal and the communication to the advocate representing the State is taken on record. The intervention on behalf of the advocate representing the State and the prompt decision taken in the matter by the State is appreciated.

The writ petition is disposed of since the core issue raised by the petitioner has been duly redressed. The individual grievance, if any, of the petitioner for allowing age relaxation to permit the petitioner to apply as a transgender and other issues may be ventilated by the petitioner by filing appropriate representation to the concerned authority.

Since I have not called for any affidavits, allegations made in the writ petition are deemed to have not been admitted by the respondents.

Urgent photostat certified copy of this order, if applied for, be given to the parties upon compliance of necessary formalities.

(Arindam Mukherjee, J.)